

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.60/DDMA/COVID-19/2021/498

Dated: 27.12.2021

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 Virus, which has already been declared as a pandemic by the World Health Organization and has considered it necessary to take effective measures to prevent its spread and issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation in NCT of Delhi;

2. And whereas, Delhi Disaster Management Authority has issued Order No. 460 dated 08.08.2021 vide which the permitted / prohibited / restricted activities shall be as per levels of alert specified in the Graded Response Action Plan (GRAP) for effective management of COVID-19 in NCT of Delhi. Clause 14 of the said GRAP order also provides that DDMA may make necessary amendments / modifications in respect of aforesaid plan or any other activities as per the situation assessed from time to time to meet exigencies in the interest of management of COVID-19 situation;

3. And whereas, DDMA has issued Order No. 492 dated 15.12.2021 with regard to prohibited / restricted activities in NCT of Delhi till 31.12.2021.

4. And whereas, the status of COVID-19 in NCT of Delhi has been reviewed and it has been observed that numbers of COVID-19 cases have been increased rapidly over last few days & Positivity Rate has also increased, besides concomitant increase in new Omicron variant of COVID-19 in Delhi. Therefore, it is felt that Night Curfew needs to be imposed in the territory of NCT of Delhi with immediate effect as an emergency measure for well being and safety of people.

5. Now, therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD hereby directs that, in addition to DDMA Order No. 492 dated 15.12.2021, **there shall be Night Curfew on movement of individuals (except for exemptions in para-6) in NCT of Delhi with immediate effect from 11:00 PM to 05:00 AM till further orders.**

6. Following categories of individuals are exempted from the above restriction, subject to strict compliance of COVID Appropriate behaviour:

- a) Officers / officials of Government of India, its autonomous/subordinate offices & Public Corporations and officers/officials of GNCT of Delhi/autonomous bodies/corporations involved in emergency services such as Health and Family Welfare and all related medical establishments, Police, Prisons, Home Guards, Civil Defence, Fire and emergency Services, District Administration, Pay & Account Office, Services, GAD, Electricity, Water and Sanitation, Public Transport (Air/Railways/Delhi Metro/Buses) including all incidental services/activities that are essential for smooth functioning of all modes of public transport (such as handling of cargo, ticketing, air freight station, CFS, ICD etc.), Disaster Management and related services, NIC, NCC and Municipal services, DCPCR, CCIs, Child-Line Helpline, CWCs, Department of Women & Child Development, and all other essential services **on production of valid I card**. The uninterrupted delivery of public services shall be ensured by the concerned departments/agencies.
- b) Hon'ble Judges and all Judicial Officers / Officials **on production of valid I card**. Advocates **on production of valid I card**, if operations of Courts / Tribunals or Commissions of Enquiry are continued.

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- c) Print & Electronic Media persons **on production of valid I card.**
- d) All private medical personnel such as Doctors, nursing staff, paramedical, etc. and other hospital services (such as hospitals, diagnostic centres, clinics, pharmacies, pharmaceutical companies and other medical & health services), **on production of valid I card.**
- e) Persons going to neighborhood shops on feet for purchase of essential items such as food, fruits & vegetables, dairy & milk products, medicine etc.
- f) Pregnant women and patients for getting medical / health services.
- g) Person coming from/going to Airports/Railway stations/ISBTs allowed to travel **on production of valid ticket.**
- h) Officers/officials related to functioning of offices of Diplomats of various countries as well as persons holding any constitutional post **on production of valid I card.**
- i) The Government Officers / Officials involved in conducting any academic or recruitment examinations, **on production of valid I card and examination duty order.** The students / persons appearing in said examinations, **on production of valid I card and admit card.**
- j) Persons involved in the essential activities such as Postal services, Banks, Insurance offices and ATMs, RBI and services designated by RBI as essential, SEBI / Stock related offices, NBFC **on production of valid I card.**
- k) There shall be no restriction on inter-state and intra-state movement / transportation of essential / non-essential goods. No separate permission / e-pass will be required for such movements.
- l) Movement of persons related to commercial and private establishments providing following essential services/commodities, **on production of valid I card**, shall be allowed:
- i. Shops, dealing with foods, groceries, fruits & vegetables, dairy & milk booths, meat & fish, animal fodder, pharmaceuticals, medicines, ophthalmologists and medical equipments.
 - ii. Telecommunications, Internet services, broadcasting and cable services, IT and IT enabled services, data centres, cloud services etc.
 - iii. Delivery of all essential goods including foods, pharmaceuticals, medical equipments through e-commerce.
 - iv. Petrol pumps, LPG, CNG, petroleum and gas retail and storage outlets.
 - v. Power generation, transmission and distribution units and services.
 - vi. Cold storage and warehousing services.
 - vii. Private security services.
 - viii. Manufacturing units of essential commodities.
 - ix. Production units or services, which require continuous process.
 - x. Aviation and related services, cargo services, Custom house agents, transport services.
- m) Persons who are going for COVID-19 vaccination **on production of valid I card and proof of appointment (Hard copy or soft copy).**

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7. Public transport such as Delhi Metro/ public buses/ autos/ taxis shall be allowed to function within its stipulated time for the transportation of only above mentioned categories of people during night curfew, as per prescribed protocols/SOPs issued by Government in this regard.

8. All District Magistrates of Delhi & their counterpart District Deputy Commissioners of Police and all authorities concerned shall ensure strict compliance of this order and shall adequately inform and sensitize the field functionaries about these instructions for strict compliance, in letter and spirit. All enforcement authorities to note that these restrictions fundamentally relate to movement of people, but not to that of essential goods / services.

9. In case any person is found violating the aforesaid instructions, the defaulting person(s) shall be proceeded against as per the provisions of section 51 to 60 of Disaster Management Act, 2005, Section 188 of IPC and other applicable laws.

10. This order shall not prohibit any further restrictions / measures imposed by any other Department or Authority or Institution empowered under any relevant law to control the spread of COVID-19 virus as well as for any other purpose.



(Satya Gopal)

I/C Chief Secretary, Delhi

Copy for compliance to:

1. All Addl. Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi
2. Chairman, New Delhi Municipal Council
3. Addl. Chief Secretary (Health), GNCTD
4. Commissioner of Police, Delhi
5. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
6. Pr. Secretary (Transport), GNCTD
7. Commissioner (South DMC/East DMC/North DMC)
8. MD, DMRC
9. MD, Delhi Transport Corporation
10. Secretary (I&P) for wide publicity in NCT of Delhi
11. Vice- Chairman, Delhi Agriculture Marketing Board, GNCTD
12. CEO, Delhi Cantonment Board
13. All District Magistrates of Delhi
14. All District DCPs of Delhi.
15. Director, DGHS, GNCTD.

Copy for kind information to:-

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of General Administration, Development, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Staff Officer to Cabinet Secretary, Gol
10. Staff Officer to Home Secretary, Gol
11. Addl. Chief Secretary (UD), GNCTD
12. Addl. Chief Secretary (Home)/ State Nodal Officer for COVID-19, GNCTD
13. All members of State Executive Committee, DDMA, GNCTD

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14. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website –
ddma.delhigovt.nic.in
15. Guard file

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